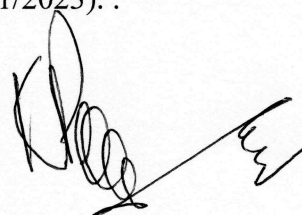


FORM A  
PUBLIC ANNOUNCEMENT  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOLCONDA TEXTILES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Golconda Textiles Private Limited
2.	Date of incorporation of corporate debtor	16 January 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17100TG1995PTC019209
5.	Address of the registered office and principal office (if any) of corporate debtor	1-7-140, Musheerabad, Hyderabad, Telangana State PIN- 500020
6.	Insolvency commencement date in respect of corporate debtor	Date of order – 24/01/2023 (Order copy made available to IRP on 25/01/2023)
7.	Estimated date of closure of insolvency resolution process	23/07/2023 (180 days from the date of receipt of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prasanna Shenoy IBBI/IPA-1/IPP-02065/2021-22/13596
9.	Address and e-mail of the interim resolution professional, as registered with the Board	102, Sai Ameya Arc-1, Bejai Kapikad Road, Mangaluru, Karnataka PIN – 575006 Email - prasannashenoy1963@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	16, Mangala Mutlipurpose Complex, Car Street, Mangaluru, Karnataka PIN – 575001 Email - cirp.golcondatextiles@gmail.com
11.	Last date for submission of claims	08/02/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Golconda Textiles Private Limited on 24/01/2023 (Order made available to IRP on 25/01/2023).

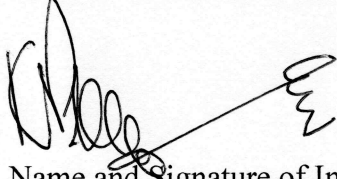


The creditors of Golconda Textiles Private Limited, are hereby called upon to submit their claims with proof on or before 08/02/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not applicable at present .

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional :  
Prasanna Shenoy  
Interim Resolution Professional  
Registration No. IBBI/IPA-1/IPP-02065/2021-22/13596

Date : 28-01-2023

Place : Mangaluru :